

GAHC010115282020



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

Case No.: PIL/2/2022

ALL ASSAM TRANSGENDER ASSOCIATION  
REP. BY ITS GENERAL SECRETEARY  
PANDU CABIN  
NEAR RLY B.G OFFICE  
P.O. PANDU  
PIN-781012  
DIST. KAMRUP (M).

VERSUS

THE STATE OF ASSAM AND 7 ORS  
REP. BY THE CHIEF SECRETARY TO THE GOVT. OF ASSAM  
JANTA BHAWAN  
BLOCK C  
DISPUR-06  
GUWAHATI  
ASSAM.

2:THE PRINCIPAL SECRETARY  
TO THE GOVT. OF ASSAM  
SOCIAL WELFARE DEPTT.  
DISPUR-06  
GUWAHATI  
ASSAM.

3:THE JOINT SECRETARY  
TO THE GOVT. OF ASSAM  
SOCIAL WELFARE DEPTT.  
DISPUR-06  
GUWAHATI  
ASSAM.

4:THE DIRECTOR TO THE GOVT. OF ASSAM  
SOCIAL WELFARE DEPTT.

UZANBAZAR  
GUWAHATI-01  
ASSAM.  
5:THE ADDL. DIRECTOR TO THE GOVT. OF ASSAM

SOCIAL WELFARE DEPTT.  
UZANBAZAR  
GUWAHATI-01  
ASSAM.  
6:THE DIRECTOR GENERAL OF POLICE

ASSAM  
POLICE HEADQUARTER  
ULUBARI  
GUWAHATI-781007.  
7:THE ADDL. DIRECTOR GENERAL OF POLICE (LAW AND ORDER)

POLICE HEADQUARTER  
ULUBARI  
GUWAHATI-781007.  
8:THE ADDL. DIRECTOR GENERAL OF POLICE (ADMINISTRATION)

POLICE HEADQUARTER  
ULUBARI  
GUWAHATI-781007.

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Advocate for : SWATI. B. BARUAH (TG)  
Advocate for : GA  
ASSAM appearing for THE STATE OF ASSAM AND 7 ORS

**BEFORE**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE DEVASHIS BARUAH**

27.06.2023

Mr. P. Nayak, learned Standing Counsel, Finance has placed on record a copy of the sanction letter dated 26.06.2023, as per which acting on the request of the Social Justice and Empowerment Department, an amount of Rs.6,00,000/- has been sanctioned as grant-in-aid for setting

up the Office of the Transgender Welfare Board.

Swati B. Baruah, learned counsel submits that the procedure which has been laid out in the Assam State Policy for Transgender Persons is more or less satisfactory and once the Board becomes functional, many issues being faced by the Transgender persons will be addressed.

We, therefore, direct the respondents to expedite the process of constituting the Board in terms of Clause 7.3.3 of the guidelines of Assam State Policy for Transgender Persons and to complete the same within the next 6 (six) weeks.

Mr. N. Nath, learned senior Additional Government Advocate shall take instructions regarding setting up of the Transgender Protection Cell under the DGP in accordance with Rule 11 (5) of the Rules promulgated vide notification dated 25.09.2020.

The compliance report be placed on record by the next date of listing.

List the matter on **08.08.2023**.

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**